



# Haryana Government Gazette

## EXTRAORDINARY

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HARYANA VIDHAN SABHA SECRETARIAT

### Notification

The 26th February, 2019

**No. 22-HLA of 2019/26/4248.**— The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2019, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :-

**Bill No. 22- HLA of 2019**

### THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) AMENDMENT BILL, 2019

A

### BILL

*further to amend the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.*

Be it enacted by the Legislature of the State of Haryana in the Seventieth Year of the Republic of India as follows:-

1. This Act may be called the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Act, 2019. Short title.
2. For clauses (a) and (b) of section 7C of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975, the following clauses shall be substituted, namely:- Amendment of section 7C of Haryana Act 2 of 1975.
  - “(a) one free non-transferable pass which shall entitle him to travel at any time by any public service vehicle of the State Transport Department including deluxe coach, air-conditioned coach and volvo buses;
  - (b) a facility, on attaining the age of sixty years or more, to take with him a person as an attendant for free journey in any public service vehicle of the State Transport Department including volvo buses etc.”.

**STATEMENT OF OBJECTS AND REASONS**

Presently, Ex-Members of Legislative Assembly are being provided Free Travelling Facilities as specified under sub-section (a) of Section 7-C of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.

2. Due to change of name of State Transport Undertaking as State Transport Department, and to allow free journey in Volvo Buses of State Transport Department necessary provision is being proposed to be made in sub-section (a).

3. The provision regarding free journey in the buses of Pepsu Roadways has become obsolete because this Organization is not under the control of Haryana Government, therefore, the same is proposed to be deleted.

4. To allow the facility of free journey in State Transport Department Buses including Volvo Buses of one attendant with an ex-MLA of 60 years or more necessary provision has been proposed to be made in sub-section (b).

RAM BILAS SHARMA,  
Parliamentary Affairs Minister, Haryana.

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The Governor has, in pursuance of Clauses (1) and (3) of Article 207 of the Constitution of India, recommended to the Haryana Legislative Assembly the introduction and consideration of the Bill.

Chandigarh:  
The 26th February, 2019.

R. K. NANDAL,  
Secretary.

**FINANCIAL MEMORANDUM**

It involves nominal additional financial liability and it is not possible to work out the exact figure.

**Extract from the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.**

**7-C. Free travelling facilities to certain persons.**— Every person who is entitled to pension under this Act shall be provided with—

- (a) One free non-transferable pass which shall entitle him/her to travel at any time by any public service vehicle of the Haryana State Transport Undertaking including deluxe coach and air-conditioned coach;
- (b) One free non-transferable pass which shall entitle him/her to travel at any time within the State of Haryana or the Union Territory of Delhi or the Union Territory of Chandigarh by any public service vehicle of the Pepsu Road Transport Corporation;

Explanation.- For the purposes of clause (b), a journey shall be deemed to be a journey within the State of Haryana or the Union Territories of Delhi or Chandigarh, where the place of commencement of the journey and the destination thereof are situated in such State or any such Union Territory, or the place of commencement is situated in such State and the destination in any such Union Territory, or the place of commencement is situated in one such Union Territory and the destination in another such Union Territory, notwithstanding that the territory of any other State or Union Territory intervenes.